

Form —I
[See rule 3]

To

The Adjudicating Officer
Department of Financial Services
Ministry of Finance
.....

Subject: General Insurance Business (Nationalisation) Act, 1972 (57 of 1972)

Sir/Madam,

It has come to the knowledge of the undersigned that contravention has been committed under section 29 of the General Insurance Business (Nationalisation) Act, 1972 (57 of 1972), (copy of the information / report (if any) is attached).

2. The above contravention is liable for penalty under the aforesaid Act. Therefore, as per the Indian Insurance Companies (Inquiry, Adjudication and Appeal) Rules, 2026, you are requested to take appropriate action as adjudicating officer as per section 30A of the General Insurance Business (Nationalisation) Act, 1972 (57 of 1972) for adjudication of the contravention.

Name and address of the
complainant

Dated:

Place:

Form —II
[See rule 5(1)]

To

.....
.....
.....

SHOW CAUSE NOTICE

Subject: General Insurance Business (Nationalisation) Act, 1972 (57 of 1972)

Sir/Madam,

As per the complaint received in Form-I dated.....(copy enclosed), contravention has been committed under section 29 of the General Insurance Business (Nationalisation) Act, 1972 (57 of 1972).

2. The above contravention is liable for penalty. Therefore, you are required to show cause within a period ofdays of service of this notice, why an inquiry should not be initiated against you under section 30A of the General Insurance Business (Nationalisation) Act, 1972 (57 of 1972) for imposition of penalty. In case, no reply is received within the given period, the further action shall be taken under the Act.

Adjudicating Officer

Dated:

Place:

FORM-III		
Furnishing of document or evidence by or on behalf of the contravener		
[See sub-rule 5 of rule 5]		
To 		
1.	I/We, hereby give a counter statement to the complaint made in Form-I. The grounds in which the counter statement is made are as follows: - 	
2.	Complete address including postal index number/code and State along with mobile number and e-mail	
3.	Signature of the contravener or his authorised representative:	
4.	Name of the person alongwith mobile number who has signed	

FORM-IV Appeal [See sub-rule 1 of rule 11]	
To Appellate Authority,	
1	Particular of appellant: (i) Name: (ii) Address: (iii) Contact No: (iv) Email:
2.	Grounds of appeal: (A copy of order of adjudicating officer to be enclosed)
3.	Date of order of the adjudicating officer:
4.	Statement of facts:
1/We....., the appellant hereby declare that the facts stated herein above are correct to the best of my/our knowledge, information and belief.	
5.	Signature of appellant and date:
6.	Name of appellant: